

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**Appeal No. 238/2017**

**IN THE MATTER OF:**

JJS Construction Pvt. Ltd.

.....Petitioner

v.

ROC

.....Respondent

SECTION : Under Section 252(3) of the Companies Act

**Order delivered on 30.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Applicant / Petitioner : CA Shashi Kant Sawhney, Auth. Rep.

For the Respondent

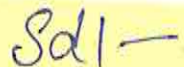
**ORDER**


Reply by ROC has already been filed and a copy, thereof, shall be furnished to the Practicing Chartered Accountant representing the appellant.

Rejoinder, if any, be filed within two weeks with a copy in advance to the Counsel opposite.

One last opportunity is granted to the Income Tax Department to file reply within two weeks with a copy in advance to the learned Practicing Chartered Accountant.

List for arguments on 1<sup>st</sup> March, 2018.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**